

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF WK CONSULTANTS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	WK CONSULTANTS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	06/10/2009
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED /REGISTERED	Registrar of Companies, National Capital Territory of Delhi and Haryana Under The Companies Act, 1956
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74900DL2009PTC194922
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	<u>Registered Office Address:</u> 5th Floor Gedore House 51 - 52 Nehru Place, New Delhi, Delhi, India, 110019
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	27th April, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	DEVESH A. PATHAK First Floor, 51, Udyog Nagar Society, Near Ayurvedic College, Outside Panigate, Vadodara-390019 EMAIL: maildeveshpathak@rediffmail.com TELEPHONE: 0265-2562175/58 REG. No.: IBBI/IPA-002/IP-N00234/2017-2018/10685
8.	LAST DATE FOR SUBMISSION OF CLAIMS	26th May, 2026

Notice is hereby given that M/s. WK Consultants Private Limited has commenced voluntary liquidation on 27th April, 2026.

The stakeholders of M/s. WK Consultants Private Limited are hereby called upon to submit a proof of their claims, on or before 26th May, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. **FOR WK CONSULTANTS PRIVATE LIMITED**
(IN VOLUNTARY LIQUIDATION)

Date: 27.04.2026
Place: Vadodara

Devash Pathak
Liquidator / Registered Insolvency Professional
Regd. No. IBBI/IPA-002/IP-N00234/2017-2018/10685
(Regd. Insolvency Professional)

Reg. No. IBBI/IPA-002/IP-N00234/2017-2018/10685

NHAI debt declines below ₹2 lakh crore

● Borrowing freeze, prompt repayment lower burden

MUKESH JAGOTA
New Delhi, April 27

THE OUTSTANDING DEBT of the National Highways Authority of India (NHAI) has dropped below ₹2 lakh crore, from an alarming high of ₹3.42 lakh crore it touched in 2022-23, which led to the highway builder being barred from additional market borrowings.

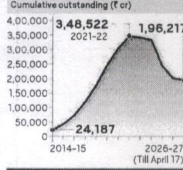
By April 17 this year, NHAI's debt dropped to ₹1.96 lakh crore, following the repayment of ₹6,077 crore in the first 15 days of the current financial year.

During 2022-23, the NHAI repaid ₹42,265 crore of debt, of which ₹31,011 crore was prepayment and ₹11,251 crore was the repayment of principal.

In 2024-25, the agency had repaid ₹90,635 crore, of which ₹50,000 crore was the

ROAD TO RECOVERY

NHAI debt path



repayment of loans raised from the National Small Savings Fund.

As fresh borrowings were strictly curbed, the government picked up the costs of highway development while creating alternate revenue streams in the form of asset monetisation.

Proceeds from the monetisation of highways through infrastructure investment trusts are exclusively used for debt repayment.

Since monetisation through INVIT started, NHAI has raised ₹59,524 crore through that route.

As per the National Monetisation Pipeline 2.0, which will run from FY26 to FY30, the highway sector is expected to contribute ₹4,42 lakh crore of the overall target of ₹16.72 lakh crore.

For FY27, the monetisation target is ₹68,700 crore which includes private investment in various highways, topology and logistics projects.

Oil gap widens: 13.7 MBD supply loss

● Forces 7.1 MBD inventory draw

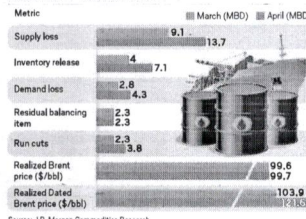
SAURAV ANAND
New Delhi, April 27

A WIDENING GLOBAL oil supply disruption — surging from 9.1 million barrels per day (MBD) in March to 13.7 MBD in April — has triggered a 4.3 MBD demand contraction, forced 7.1 MBD inventory drawdowns, and left a residual 2 MBD imbalance, signalling mounting pressure on global oil prices and market stability.

The scale of the disruption is exposing deep structural stress across the oil system, where multiple balancing mechanisms are failing simultaneously, pushing markets into a phase of forced and disorderly adjustment.

According to a JPMorgan analysis, "the disruption to global supply totalled 9.1 MBD in March and widened to 13.7 MBD in April. Yet the first balancing lever — spare capacity — failed to engage," effectively removing the

RISING PRESSURE



Source: J.P. Morgan Commodities Research

analysis, "the disruption to global supply totalled 9.1 MBD in March and widened to 13.7 MBD in April. Yet the first balancing lever — spare capacity — failed to engage," effectively removing the

industry's primary shock absorber. Spare capacity, largely concentrated in Saudi Arabia and the UAE, has been cut off from global markets, leaving limited room for immediate supply response.

Togo-flagged tanker with 12 Indian crew hit by Iran

A TOGO-FLAGGED CHEMICAL tanker carrying Indian seafarers was intercepted by the Iranian coast guard near the Strait of Hormuz, with warning shots fired, even as officials confirmed that all crew members are safe.

The vessel, identified as Chiron 7, was sailing near Oman's Shinas port on April 25 when Iranian forces moved to intercept a group of ships amid heightened tensions in the region. The incident underscores growing risks to commercial shipping in one of the world's most critical maritime corridors.

Shipping ministry officials said the tanker had Indian crew on board and was part of a

convoy of vessels navigating the area. "This ship, along with a few others, was sailing in the area and the Iranian coast guard asked for the ships to be intercepted, and some warning shots were fired by them," said Mandeep Singh Randhawa, director, ministry of ports, shipping and waterways.

He confirmed that no injuries were reported. "All Indian seafarers are safe. The ministry is in regular touch with

the ministry of external Affairs, Indian missions, and maritime stakeholders," Randhawa said. The shipping ministry also stated that the incident took place near the outer port limits of Shinas. "The vessel was sailing along with other ships when it was intercepted by the Iranian Coast Guard, which fired warning shots. All Indian crew members are safe," it said.

The development comes days after similar incidents in the region. Iranian forces had fired upon three foreign-flagged vessels last week, two of which had Indian crew on board, while two Indian-flagged ships were also targeted earlier, forcing them to turn back.

FE BUREAU

TN, Karnataka top beneficiaries under PM Jan Arogya Yojana

PRASANTA SAHU
New Delhi, April 27

THE SOUTHERN STATES of Tamil Nadu and Karnataka are the top beneficiaries of the free hospitalisation benefits under the Pradhan Mantri Jan Arogya Yojana (PM-JAY), reflecting their systemic efficiency compared to populous and aspirational states like Uttar Pradesh and Bihar.



Free hospital care worth over ₹1.51 lakh crore has been provided to beneficiaries under the scheme, which offers ₹5,00,000 a-year free

health cover to the 40% of the bottom of the pyramid, since the scheme was rolled out in September 2018.

Even though Uttar Pradesh leads in terms of Ayushman Cards issued and the number of hospitals empanelled, Tamil Nadu saw the highest number of admissions (1.1 million) during the period, followed by Karnataka (10.93 million).

HDFC BANK

HDFC Bank Limited

Branch: The Capital Court, Munirka, Old Palms Marg, Outer Ring Road, New Delhi-110 067
Tel: 011-4159558, CIN: L65920MH1994PLC000818, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited) having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023 (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Securitisation (Enforcement) Rules, 2002 issued Demand Notices under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagee(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notices, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date of Symbolic Possession	Description of Immovable Property / Secured Asset
1.	MR. SUBRATA DEB & MRS. LILY DEB	Rs. 8,23,416/- (Rupees eight lakhs twenty three thousand four hundred sixteen only) dues as on 31-AUG-2025	12-SEP-2025	22-APR-2026	S-1, 2ND FLOOR, FRONT RHS, RAJENDER NAGAR, PLOT NO 36, SECTOR - 5, RAJENDER NAGAR, SAHIBABAD, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
2.	MRS. REKHA IN HER CAPACITY AS WIFE/ LEGAL HEIR/ LEGAL REPRESENTATIVE OF BORROWER MR. MAHESH CHANDISE (DECEASED) AS WELL AS MOTHER/ LEGAL GUARDIAN OF MISS MRINAL SINGH DAUGHTER OF BORROWER MR. MAHESH CHANDISE (DECEASED) AND MOTHER/ LEGAL GUARDIAN OF MASTER MRIDHUL SINGH (SON OF BORROWER MR. MAHESH CHANDISE (DECEASED)) & MRS. SHAKUNTALA (MOTHER/ LEGAL HEIR/ LEGAL REPRESENTATIVE OF BORROWER MR. MAHESH CHANDISE (DECEASED))	Rs. 9,94,663/- (Rupees nine lakhs ninety four thousand six hundred sixty three only) dues as on 30-NOV-2025	03-DEC-2025	22-APR-2026	F1, FIRST FLOOR, FRONT, RHS, PLOT 200, SHALIMAR GARDENS EXTN 2, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
3.	MR. RAJENDRA KUMAR & MRS. ANANDITA	Rs. 49,31,511/- (Rupees forty nine lakhs thirty one thousand five hundred eleven only) dues as on 30-JUN-2025	31-JUL-2025	22-APR-2026	FLAT-B, 1210, FLOOR 12, OXY HOMEZ, TOWER B, PLOT KH. 2047-48, 2054, 2115, 17, S. NO. NEW DILSHAD EXTN, OPP AVAS, BHOPURA TILLA MORE ROAD, GHAZIABAD UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
4.	MR. RAM CHAUBEYJI & MR. ASHUTOSH KUMAR CHAUBEY	Rs. 10,35,347/- (Rupees ten lakhs thirty five thousand three hundred forty seven only) dues as on 31-JUL-2025	20-MAY-2025	22-APR-2026	FLAT NO. C-204A, 2ND FLOOR, TOWER C, STAR, RAMESHWARAM, ROOR NAGAR, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
5.	MR. RAMANUJ DHAR & MRS. ANASUA DUTTA	Rs. 23,51,493/- (Rupees twenty three lakhs fifty one thousand four hundred ninety three only) dues as on 31-OCT-2025	25-NOV-2025	22-APR-2026	FLAT A-515, FLOOR-5, MILAN EARTH, BLOCKA 3, NO. KHASRA NO. 1125 MN, NH-58, RAJ NAGAR EXTENSION, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
6.	MR. SANJAY DUGGAL	Rs. 17,10,386/- (Rupees seventeen lakhs ten thousand three hundred eighty eight only) dues as on 31-JUL-2025	22-AUG-2025	22-APR-2026	A-909, 9TH FLOOR, MILAN EARTH BLOCK A, KHASRA NO. 1125 MN, NH 58 RAJ NAGAR EXTENSION, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
7.	MR. HIMANSHU SRIVASTAVA	Rs. 30,69,458/- (Rupees thirty lakhs sixty nine thousand four hundred fifty eight only) dues as on 31-JUL-2025	22-AUG-2025	22-APR-2026	UNIT B-001, UG FLOOR, MILAN EARTH BLOCK B, S. NO. KHASRA NO. 1125 MN, NH-58, RAJ NAGAR EXTENSION, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
8.	MR. PANKAJ SINGH	Rs. 18,12,198/- (Rupees eighteen lakhs twelve thousand one hundred ninety eight only) dues as on 30-NOV-2025	16-DEC-2025	22-APR-2026	UNIT F-101, 1ST FLOOR, MILAN EARTH, BLOCK F, S. NO. KHASRA NO. 1125 MN, NH-58, RAJ NAGAR EXTENSION, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH

9.	MR. MOHAN SINGH	Rs. 31,73,878/- (Rupees thirty one lakhs seventy three thousand eight hundred seventy eight only) dues as on 30-JUN-2025	31-JUL-2025	22-APR-2026	FLAT B-002, UG FLOOR, MILAN EARTH BLOCK B, NH 58 RAJ NAGAR EXTENSION, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
10.	MR. SANDEEP SINGH	Rs. 18,32,761/- (Rupees eighteen lakhs thirty two thousand seven hundred sixty one only) dues as on 30-JUN-2025	16-DEC-2025	22-APR-2026	RESIDENTIAL UNIT D-201, SECOND FLOOR, BLOCK-D, MILAN EARTH, SITUATED AT NH 58, RAJ NAGAR EXTENSION, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
11.	MR. RAZA KASHIF & MRS. FARAH SHAMOUN	Rs. 15,46,750/- (Rupees fifteen lakhs forty six thousand seven hundred fifty only) dues as on 30-JUN-2025	31-JUL-2025	22-APR-2026	RESIDENTIAL FLAT NO. D-102, FIRST FLOOR, BLOCK-D, "PROJECT MILAN EARTH" NH-58, RAJ NAGAR EXTENSION, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
12.	MR. AERON MUKUNDA & MRS. SWATI AGARWAL	Rs. 25,72,900/- (Rupees twenty five lakhs seventy two thousand nine hundred eighty only) dues as on 31-OCT-2025	25-NOV-2025	22-APR-2026	FLAT 00111, FLOOR-1, MEHAK JEEVANVA, S. NO. KH. NO. 1091 & 1092 VILLAGE MORTA, RAJ NAGAR EXTENSION, NH-58, PARGANA JALALABAD TESSIL & DISTRICT GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
13.	MR. LOVEESH SINGH	Rs. 9,53,911/- (Rupees nine lakhs fifty three thousand nine hundred eleven only) dues as on 31-MAY-2025	26-JUN-2024	22-APR-2026	FLAT E-17, UG FLOOR GROUND, GDA MADHUBAN, BAPUDHAM SCHEME/ YOUNA 998-31C SITUATED AT NH-58 MEERUT ROAD, OPP. RAJ NAGAR, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
14.	MR. CHIRAG SANI	Rs. 14,49,881/- (Rupees fourteen lakhs forty nine thousand eight hundred eighty one only) dues as on 31-MAY-2023	07-JUN-2023	22-APR-2026	FLAT-EUH-467, FLOOR-1ST, ADITYA URBAN HOMES TOWER E, PLOT GH-11, BAMBETA NH 24, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
15.	MR. RAKESH CHAKRABORTY	Rs. 13,68,979/- (Rupees thirteen lakhs sixty eight thousand nine hundred seventy nine only) dues as on 31-JUL-2019	11-SEP-2019	22-APR-2026	FLAT NO. 1105, 11TH FLOOR, ADITYA URBAN HOMES, TOWER E, S. NO. 2243, 2244, 2246, 2247, 2375, BAMBETA, NH-24, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
16.	MRS. NISHKA SHARMA & MR. NIRAJ SHARMA	Rs. 14,48,991/- (Rupees fourteen lakhs forty eight thousand nine hundred ninety one only) dues as on 30-NOV-2025	18-DEC-2025	22-APR-2026	RESIDENTIAL UNIT- B1703, 2ND FLOOR, SARE SPRING VIEW FLOORS, NEW INDIRAPURAM, NH 24 INTEGRATED TOWNSHIP, VILLAGE SHAHPUR BAMBETA, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
17.	MR. ABHUEET KUMAR	Rs. 28,40,515/- (Rupees twenty eight lakhs forty thousand five hundred fifteen only) dues as on 30-NOV-2025	19-DEC-2025	22-APR-2026	FLAT-731, HIG-1, FLOOR 7, MAHAGUN TOWER FORTUNE, PLOT GH-1 CROSSING REPUBLIC, DUNDHERA, GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officers of HDFC Bank has taken Symbolic Possession of Immovable Property / Secured Asset mentioned at serial no. 1 to 17 exercise of powers conferred on him/her under Section 13 (14) of the said Act read with Rule 3 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC. Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) / s/are requested to inspect the same and sign the same in the presence of the undersigned and the public during normal office hours.

Date: 22-APR-2026

Devesh Pathak

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

FoI HDFC Bank Ltd.

Sd/-

Authorised Officer

